## Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—
- (1) G.S.R. 586 (E), dated the 3<sup>rd</sup> August, 2023, imposing an Anti-Dumping duty on Dispersion Unshifted Single Mode Optical Fiber originating in, or exported from China PR, Indonesia and Korea RP.
- (2) G.S.R. 634(E), dated the 29<sup>th</sup> August, 2023, imposing an Anti-Dumping duty on Fishing Net originating in, or exported from China PR and Malaysia.
- (3) G.S.R. 661(E), dated the 11<sup>th</sup> September, 2023, imposing an Anti-Dumping duty on Flat Base Steel Wheels originating in, or exported from China PR.

[Placed in Library. For (1) to (3) See No. L.T. 10061/17/23]

- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (1) of Section 8 of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—
- (1) G.S.R. 616(E), dated the 19<sup>th</sup> August, 2023, amending the Second Schedule to the said Act, by inserting certain entries in that Schedule.
- (2) G.S.R. 628(E), dated the 25<sup>th</sup> August, 2023, amending the Second Schedule to the said Act, by inserting certain entries in that Schedule.

[Placed in Library. For (1) and (2) See No. L.T. 10062/17/23]

- (C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—
- (1) G.S.R. 617(E), dated the 19<sup>th</sup> August, 2023, exempting the onions, when exported out of India, from so much of the duty of customs leviable thereon.
- (2) G.S.R. 629(E), dated the 25<sup>th</sup> August, 2023, amending the Principal Notification No. G.S.R.796 (E), dated the 31<sup>st</sup> October, 2022, by inserting certain entries in that Notification.

- (3) G.S.R. 643(E), dated the 31<sup>st</sup> August, 2023, amending the Principal Notification No. G.S.R.69 (E), dated the 1<sup>st</sup> February, 2021, by substituting certain entries in that Notification.
- (4) G.S.R. 653(E), dated the 5<sup>th</sup> September, 2023, amending the Principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by substituting certain entries in that Notification.
- (5) G.S.R. 656(E), dated the 5<sup>th</sup> September, 2023, amending the Principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by omitting/substituting certain entries in that Notification.

[Placed in Library. For (1) to (5) See No. L.T. 10063/17/23]

- (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-Section 2 of Section 38 of Central Excise Act, 1944, along with Explanatory Memoranda:—
- (1) G.S.R. 600(E), dated the 14<sup>th</sup> August, 2023, amending the Principal Notification No. 584(E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (2) G.S.R. 601(E), dated the 14<sup>th</sup> August, 2023, amending the Principal Notification No. 492(E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.
- (3) G.S.R. 646(E), dated the 1<sup>st</sup> September, 2023, amending the Principal Notification No. 584(E), dated the 19<sup>th</sup> July, 2022, by substituting certain entries in that Notification.
- (4) G.S.R. 647(E), dated the 1<sup>st</sup> September, 2023, amending the Principal Notification No. 492(E), dated the 30<sup>th</sup> June, 2022, by substituting certain entries in that Notification.

[Placed in Library. For (1) to (4) See No. L.T. 10064/17/23]

(E) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 571(E), dated the 31<sup>st</sup> July, 2023, allocating certain areas of jurisdiction among the authorized Competent Authorities, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988.

[Placed in Library. See No. L.T. 10065/17/23]